

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6310 of 2021**

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Meera Devi @ Nirasi Devi	...	Petitioner
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. Pran Pranay, Advocate	
For the State	: Mrs. Snehlika Bhagat, Addl. P.P.	

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**Order No.02 Dated- 10.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending her arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Madhupur Mahila P.S. Case No.10 of 2020 registered under sections 498A/34 of the Indian Penal Code and under Section 3/4 of D.P. Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner being the mother-in-law has treated the informant with cruelty in connection with demand of dowry. It is further submitted that the allegations against the petitioner are all false and the main allegation is against the husband of the informant. It is then submitted that the petitioner is ready and willing to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the

above named petitioner be given the privilege of anticipatory bail. Hence, in the event of her arrest or surrender within a period of six weeks from the date of this order, she shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Madhupur, in connection with Madhupur Mahila P.S. Case No.10 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish her mobile number and a copy of her Aadhar Card in the court below with the undertaking that she will not change her mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-